

ITEM NO.53

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 25888/2023

(Arising out of impugned final judgment and order dated 18-08-2023 in WRITC No. 10037/2020 passed by the High Court of Judicature at Allahabad)

CHHATARPUR CRASHER ASSOCIATION & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.241695/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.241696/2023-EXEMPTION FROM FILING O.T. and I.A. No. 249591/2023 - FOR INTERVENTION)

Date : 08-12-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Dr. S. Muralidhar, Sr. Adv.
Mr. Manish Tiwari, AOR
Mr. Siddharth Seth, Adv.
Mr. Manish Tiwari, Adv.
Mr. R.K. Tanwar, Adv.
Mr. Nihar Ranjan Singh, Adv.

For Respondent(s)

Mr. K.M. Nataraj, A.S.G.
Mr. Ajay Agrawal, A.A.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ruchir Ranjan Rai, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamalendra Mishra, AOR

Mr. Dama S. Naidu, Sr. Adv.
Mr. Vanshdeep Dalmia, AOR
Ms. Anisha Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the special leave petition and on I.A. no. 249591/2023 seeking intervention/impleadment.

Notice is accepted by Mr. Kamlendra Mishra, learned counsel for the State of Uttar Pradesh (respondent no. 1). Hence, notice need not be served on the said respondent.

Notice to other/unrepresented respondents will be served by all modes, including *dasti*.

Tag with SLP(C) nos. 20337-20338/2021 titled "*The State of Karnataka & Ors. vs. Sri Sai Keshava Enterprises & Ors.*" and connected matters.

The State of Uttar Pradesh will keep records as to the total quantum of payments received under the impugned rules.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR